Government Business

(vii) Three Hundred Thirty-second Report on Demands for Grants (2020-21) of the Ministry of Earth Sciences.

## REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

श्री नारायण लाल पंचारिया (राजस्थान): महोदय, में पेट्रोलियम और प्राकृतिक गैस मंत्रालय की "अनुदान माँगों (2020-21)" के संबंध में समिति के दूसरे प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

## LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a letter has been received from Dr. Narendra Jadhav, Member of Parliament, stating that he is unable to attend the sittings of the current Session of Rajya Sabha on health grounds. He has, therefore, requested for grant of leave of absence from 5th March to 3rd April, 2020 of the current 251st Session of Rajya Sabha.

Does he have the permission of the House to remain absent from the House from 5th March to the end of this Session?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

## STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, I rise to announce that Government Business for the week commencing Wednesday, the 11th of March, 2020, will consist of:-

1. Consideration and agreeing to the amendments made by Lok Sabha in the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 as passed by Rajya Sabha.

- Further consideration and passing of the Central Sanskrit Universities Bill,
  2019 as passed by Lok Sabha.
- 3. Discussion on the working of the following Ministries:-
  - (i) Railways
  - (ii) Micro, Small and Medium Enterprises
  - (iii) Law and Justice
  - (iv) Rural Development; and Agriculture and Farmers Welfare
- Consideration and passing of the National Commission for Indian System of Medicine Bill, 2019.
- Consideration and passing of the National Commission for Homoeopathy Bill, 2019.
- Consideration and return of the Direct Tax Vivad Se Vishwas Bill, 2020 as passed by Lok Sabha.
- 7. Discussion on Statutory Resolution seeking disapproval of the Minerals Laws (Amendment) Ordinance, 2020 (No.1 of 2020) and consideration and passing of the Minerals Laws (Amendment) Bill, 2020 after it is passed by Lok Sabha - To replace an Ordinance.
- 8. Discussion on Statutory Resolution seeking disapproval of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 (No. 16 of 2019) and consideration and passing of the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019 after it is passed by Lok Sabha To replace an Ordinance.

## OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have to make an observation. The other day, on my suggestion, after consultation with the Leader of the Opposition and other friends, the Minister of Health made a detailed statement about steps that have been